

Falls short of required 11 members as only 8 CPM members attend, Cong & BJP abstain

THE no-confidence motion brought by the CPM against the president and vice-president of the Elappally grama panchayat was rejected without discussion on Friday. The motion failed to meet the quorum requirement, as only eight CPM members attended the session, falling short of the required 11 members. Members of the Congress and the BJP abstained, ensuring the motion's automatic rejection.

The Elappully panchayat administrative committee consists of 22 members, with Congress holding nine seats, the CPM eight, and the BJP five. Both the BJP and the ruling Congress

Swift intervention

District Congress leadership swiftly intervened after the motion was announced. District Congress Committee president A Thankappan issued strict instructions to the nine Congress members to remain united and defeat the motion.

had issued whips instructing their members to abstain from participating in the discussion, sealing the fate of the motion.

Brewing tensions over the brewery issue

The CPM's urgency in moving the no-confidence motion stemmed from the Congress-led

administration's vocal opposition to the state government on the controversial brewery project. Although the motion cited various developmental issues, it was widely seen as an attempt by the CPM to exploit perceived internal differences within the Congress at the panchayat level.

However, the district Congress leadership swiftly intervened after the motion was announced. District Congress Committee president A Thankappan issued strict instructions to the nine Congress members to remain united and defeat the motion. Panchayat president Revathi Babu also affirmed that all Congress members who contested under the party symbol stood

together in rejecting the CPM's move.

Fallout and political reactions

The rejection of the motion led to protests by CPM workers, who accused the Congress and BJP of colluding to safeguard the panchayat administration.

“Today’s events are yet another example of the Congress-BJP alliance at the grassroots,” said CPM leaders. In response to the developments, the CPM announced a political explanatory meeting in front of the Elappully panchayat office on Friday evening. District secretary E N Suresh Babu and minister M B Rajesh will address the meeting at Elappully Para at 5pm on February 17.



The 17-day-long Tholppavakkoothu (shadow puppetry) has begun at Chinakkathoor Bhagavathy Temple. This time, the Koothu Avatharanam (shadow puppetry performance) is being led by Sadananda Pulavar, son of Tholpavakoothu stalwart Annamala Pulavar



Joseph Tajet takes charge as Thrissur DCC prez

JOSEPH TAJET, the leader of opposition in Thrissur district panchayat, assumed charge as the District Congress Committee (DCC) president on Friday. Addressing party workers at the DCC office, he stressed the

need for unity and grassroots engagement to bring the Congress back to power.

"It is not my job to expel people from the party over complaints or concerns. My responsibility is to bring more people into the Congress fold. The people want Congress to return to power, and to make that hap-

pen, we must work together. To ensure victory in the upcoming local body and assembly elections, we need to engage tirelessly with the public, addressing their issues," he said. Before taking office, Tajet paid floral tributes at the tomb of former chief minister K Karunakaran.

EXPRESS NEWS SERVICE @ Thrissur

IT WAS AN investigation into the circumstances in which a dead body was recovered from an unused open well in Koorkenchery that laid bare a murder. And, on Friday, Thrissur East police arrested Vinayan, 35, for the alleged killing of his friend, Santhosh, 55, following a quarrel.

On February 8, Town East police were informed of the presence of a body in a well. CI Jijo and his team recovered the body, which had started decomposing. The postmortem report indicated that it was at least four-days old and that death was caused by drowning. Despite having no grounds for suspicion, the police team led by ACP Salesh N Sankar probed the whereabouts and details of Santhosh on the instructions of city commissioner R Ilango. A mobile phone recovered



from the pocket confirmed the identity of the Vallachira native, who ran an automobile repair shop in Chembukkavu, Thrissur. Officers also recovered a bill of purchase for liquor from near the well. By tracking CCTV visuals after confirming the bill details, officers realised that Santhosh was accompanied by three other persons, including Vinayan, at the beverage shop during the purchase.

During their probe, it became clear to officers that Vinayan was behind the crime. In CCTV visuals from the same day, police spotted the same three persons, sans Santhosh, purchasing liquor from the beverage outlet, which hinted at something having taken place in between. Later, during further questioning, Vinayan confessed to getting into an argument over the sharing liquor that led to a fight, which ended in him pushing Santhosh into the well.

EXPRESS NEWS SERVICE @Palakkad

IN A shocking incident underscoring the growing concerns about campus violence, a second-year vocational higher secondary school student stabbed his close friend following a verbal altercation. The incident unfolded at the NSS KPT Vocational Higher Secondary School, Ottapalam, on Friday morning around 10.30am inside the boys' restroom. According to witnesses, a heated argument between the two friends culminated in one of them stabbing the other on the right side of the stomach with a small penknife.

The injured student's cries for help drew the attention of fellow students and teachers, who rushed to the scene and promptly took him to the nearby Ottapalam Government Taluk Hospital. However, the medical examinations, including X-ray and other tests, revealed that the wound was not deep, and the student was discharged shortly afterward. "The argument spiralled out of control, and in a fit of rage, one student lashed out with a pen-knife. Thankfully, the injury was not severe," a school source.

Terms and Conditions of Re-Tender-con-Auction Sale :

(1) The intending bidders should be present in person for the auction and participate personally and give a declaration in writing to the effect that he/she is bidding for himself / herself. (2) The intending bidders must submit the Tender Form to **Man Manager, City Urban Bank Limited, Aluva Branch, Peringhat Town, Building No.XX/306/1, Aluva Karottukuzhi Ennakulam Road, Opposite to Sastha Temple Aluva, Ennakulam - 683101.** (3) The intending bidders should submit their bids only in the Tender Form prescribed in sealed envelope addressed to **The Authorised Officer, City Urban Bank Ltd.,** together with a Pay Order / Demand Draft for an EMD of 100% of the Reserve Price, drawn in favour of **"City Urban Bank Ltd.",** on or before **12.00 Noon** on the date of Tender-con-Auction Sale hereby notified.

(4) For inspection of the property and other particulars, the intending purchaser may contact **Telephone No.0484-2653233, Cell No.938290599.** (5) The properties are sold on "As-is-where-is," "As-is-what-is" and "whatever-where-is" basis. (6) The sealed tenders will be opened in the presence of the intending bidders at **01.00 p.m.** on the date of Tender-con-Auction Sale hereby notified. Though in general the sale will be by way of closed tenders, the Authorised Officer may, at his sole discretion, conduct an Open Auction among the interested bidders who desire to quote a bid higher than the one received in the closed tender process and in such an event, the sale shall be confirmed on the person making highest bid. The sale, however, is subject to confirmation of City Urban Bank Limited. (7) The successful bidder shall have to pay **25% (Inclusive of EMD paid)** of the sale amount immediately on completion of sale and the balance amount of **75% within 15 days** from the date of confirmation of sale, failing which the initial deposit of **25% shall be forfeited.** (8) The Sale Certificate will be issued by the Authorised Officer in favour of the successful purchaser only after receipt of the entire sale consideration within the time limit stipulated herein. (9) The successful purchaser shall bear the charges/fees payable for conveyance, such as stamp duty, registration fee etc., as applicable under law. (10) The successful bidder should pay the statutory dues (lawful house tax, electricity charges and other dues), TDS, GST if any, due to Government, Government Undertaking and local bodies. (11) The Authorised Officer shall have all the powers to accept or reject the bids or postpone or cancel the sale without assigning any reason whatsoever.

Place : Kumbakonam, Date : 13-02-2025

Authorised Officer

Regd. Office : 149, T.S.R. (Big) Street, Kumbakonam, Thanjavur District, Tamil Nadu - 612 001, C.IN - 1651107N1904PLC001287.

Telephone No. 0435-2402322; Fax: 0435-2431746. Website : www.cityurbanbank.com



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Chennai – 600 032

POSSESSION NOTICE (APPENDIX IV) Under Rule 8 (1)

Whereas, the undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Limited, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 2 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) in repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount as mentioned herein under and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
Loan Account No. - HL05ALL000054681 1. SOPHI 2. DEVASIYARGHES 3. JIBINJOSE Both Residing at - PANAVALLI CHIRA, ALAPPUZHA, MUNICIPALITY,ALAPPUZHA,KAITHAVANA PUMP Ambalapuzha - 688003. Also at - 19 / Kalarkodu Pazhavettu Ambalapuzh ALAPPUZHA DISTRICT,KAITHAVANA PUMP Ambalapuzha 688003.	19-10-2024	Rs. 2369199/- as on 17-10-2024	The subject residential property comprises of 0.05 ares of land in re survey no. 19, survey no. 730/2-4, Reservey Block number 106 and everything in Pazhavettu village, Ambalapuzha Taluk, Alappuzha Sub District, Alappuzha District as per sale deed no.3747/2016 in the name of Jose @ Devassia Varghese.BOUNDARIES OF THE PROPERTY AS PER DEED NORTH : Road (Municipal), SOUTH : Paddy field of Sebastian Varghese, EAST : Paddy field of Devassia Varghese, WEST : Paddy field of Sebastian Varghese. BOUNDARIES OF THE PROPERTY AS PER LOCATION SKETCH NORTH : Tar road, SOUTH : Property of Sebastian, EAST : Property of Thomas Varghese, WEST : Property of Sebastian Panayachalira.	POSSESSION DATE 12-02-2025
Loan Account No. - HL25KOT000086207 1. Mr/Mrs. Haseeb T I 2. Mr/Mrs. ROOSHANA KHAN Both Residing at - THAIPURIYADAM, KANJIRAPPALLY PO, KANJIRAPPALLY ,KOTTAYAM,ST ANTONY'S CHOLAKKOTTAy kottayam-686507 Also at - ANNAKAL KANJIRAPPALLY KANJIRAPPALLY kottayam kerala -686508 SNOF Maniram 74-5.4 kottayam kerala -686508	27-11-2024	Rs. 2043892/- as on 26-11-2024	The subject residential property comprises of 5.12 ares of land and everything in old survey No. 180/18-5/13, Re survey No.74/5 (74/5-14 as per revenue records), Block number 12, in Kanjirappally Village/Kara, Parathodu panchayath, Kanjirappally Taluk, Kanjirappally Sub District, Kottayam District as per sale deed. Number 2150/2020, in the name of Roshnahan. BOUNDARIES OF THE PROPERTY AS PER TITLE DEED NORTH : Property of Vincent Peedikattukkumal, SOUTH : private road, EAST : Property of Shery, WEST : Balance property. BOUNDARIES OF THE PROPERTY AS PER LOCATION SKETCH, NORTH : Property of Vincent Peedikattukkumal, SOUTH : private road , EAST : Property of Shery, WEST : Property of Vincent.	POSSESSION DATE 12-02-2025

Date-12.02.2025, Place - Kottayam

AUTHORISED OFFICER, M/s. Cholamandalam Investment And Finance Company Limited